

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 553/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for transmission assets under "Pallatana GBPP and Bongaigaon TPS Project" in North Eastern Region

Date of Hearing : 20.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Electricity Grid Corporation Limited and 6 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri Y.K Sehgal, PGCIL
Shri Nitish Kumar, PGCIL
Shri G.C. Dhal, PGCIL
Shri Amit Yadav, PGCIL
Shri G.C. Dhal, PGCIL

Record of Proceedings

1. The representative of the petitioner submitted that:-
 - a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission Assets under "Pallatana GBPP and Bongaigaon TPS Project" in North Eastern Region.



- b) Twelve assets are covered in the instant petition. Capital cost, as on COD, approved vide orders dated 18.2.2014, 22.2.2014 and 16.9.2014 in Petition No. 216/2012, 184/2011 and 98/2012 are considered.
- c) The additional capital expenditure during the 2009-14 tariff period has been claimed on actual basis towards balance and retention payments and the same exceeds the additional capital expenditure approved vide orders dated 18.2.2014, 22.2.2014 and 16.9.2014 in Asset-I, VI, VII, IX, XI and Asset- XII.

2. In response to query of the Commission regarding the higher estimated completion cost of assets in case of Asset-I, VI, VII, IX, XI and Asset- XII, the representative of the petitioner submitted that the Revised Cost Estimate (RCE) is in advanced stage of approval and shall be submitted in ten days.

3. The Commission directed the petitioner to submit the RCE and submit the information sought vide letter dated 16.1.2016 by 5.2.2016 on affidavit with a copy to the respondents. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

